

18.08.2020

Through Video conferencing at 10:45 am.

This is an application for grant of regular/interim bail of applicant/accused.

Present : Ld. APP for the State.

Sh. Nikihil Yadav, Ld. LAC on behalf of applicant/accused Sabit joined through Cisco Webex.

Ld. LAC has argued that applicant/accused has been falsely implicated and he is in JC since 29.04.2020. Ld. LAC further argued that charge-sheet has already been filed. Therefore, he should be granted bail in this matter.

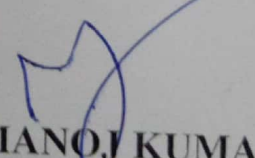
Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel electronically.

Submissions of both sides heard.

Perusal of the charge-sheet shows that earlier bail of applicant/accused got dismissed by Hon'ble Sessions Court on 28.07.2020, 17.06.2020 and 27.05.2020. There are serious allegations against applicant/accused. Applicant/accused involved in one another case. He has been charge-sheeted under Section 394 IPC. Section 394 IPC entails imprisonment upto life. Thus, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant bail/interim bail to the applicant/accused and the present bail application is hereby rejected.

Dasti copy of the order be given as prayed for.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

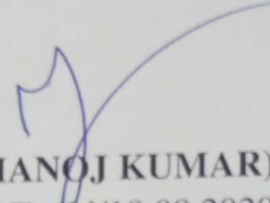
Through Video conferencing at 10:30 am.

Present : Sh. Saurabh Tyagi, Ld. LAC on behalf of complainant Kewli Dass has joined through Cisco Webex.

This is an application for early hearing of case.

Heard. Application is allowed.

Let, the main case file be put up today at 11:30 am.


(MANOJ KUMAR)
MM-06(C)/THC/Delhi/18.08.2020

Through Video conferencing at 11:30 am.

Present : Sh. Saurabh Tyagi, Ld. LAC on behalf of complainant Kewli Dass has joined through Cisco Webex.

Arguments heard.

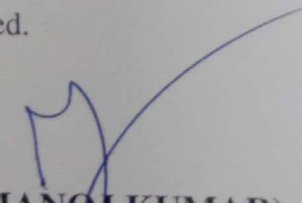
Reply be called from SHO PS Civil Lines as to ;

- (1) Whether the complaint of the complainant has been received at the PS or not.
- (2) From the contents of the complaint whether any cognizable offence is disclosed or not.
- (3) Whether any FIR has been registered or not on the basis of the said complaint.

Ld. Counsel is directed to file copy of complaint and documents physically as well as electronically.

Be put up on 25.09.2020. Early date fixed stands cancelled.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)
MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

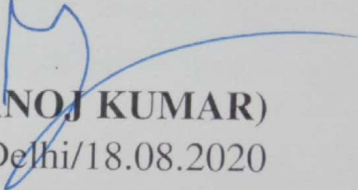
Through Video conferencing at 10:35 am.

Present : Sh. Amit Pandey, Ld. Counsel on behalf of complainant/AR has joined through Cisco Webex.

Ld. Counsel submits that he has the instruction from the AR for closing the PSE and seeks an adjournment for appearance of AR.

At request, put up for appearance of AR/further proceedings on 17.09.2020.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)
MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 11:20 am.

Present : Ld. APP for the State.

Accused Rashid Ali has joined through Cisco Webex.

Accused Babu Ansan has already been discharged.

Let, previous order be complied with afresh for 10.11.2020.

One copy of order be uploaded on CIS.


(**MANOJ KUMAR**)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 11:10 am.

This is an application for grant of regular/interim bail of applicant/accused.

Present : Ld. APP for the State.

Sh. Nikihil Yadav, Ld. LAC on behalf of applicant/accused Raja has joined through Cisco Webex.

This is an application for grant of interim/regular bail to applicant/accused.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel electronically. Perusal of the reply shows that applicant/accused is already on bail.

At this stage, Ld. LAC for applicant/accused submits that he wants to withdraw the present application. Heard.

In view of the same, present bail application stands dismissed to be withdrawn. One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 10:50 am.

Present : Ld. APP for the State.

Sh. Dilip Kumar Dubey Ld. Counsel on behalf of applicant Bhawna joined through Cisco Webex.

Ld. Counsel submits that applicant/surety wants to withdraw her surety as accused is not under her control and accused is threatening her.

Heard.

Let, notice be issued to accused through IO on date already fixed i.e. 08.10.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 10:40 am.

Present : Ld. APP for the State.

Sh. Sushma Tiwari, Ld. Counsel on behalf of applicant joined through Cisco Webex.

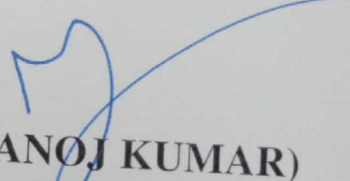
This is an application for release of vehicle on superdari.

IO has filed reply electronically. Copy of same supplied to Ld. Counsel electronically.

Perusal of the reply shows that documents of vehicle still to be verified.

Let, fresh notice be issued to IO to file report on 20.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

FIR No. 131/10
PS – Civil Lines

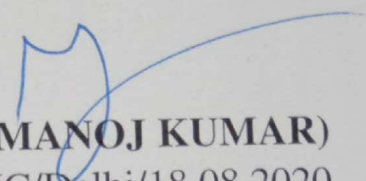
18.08.2020

Present : Ld. APP for the State.

Both accused in person. *through v/c*

Let, previous order be complied afresh for 10.11.2020.

One copy of order be uploaded on CIS.


(**MANOJ KUMAR**)

MM-06(C)/THC/Delhi/18.08.2020

Hansmukhi Projects Pvt. Ltd. Vs. Arun Arora & Ors.
CC No.531030/16
PS – Civil Lines

18.08.2020

Through Video conferencing at 10:35 am.

Present : Sh. Amit Pandey, Ld. Counsel on behalf of complainant/AR has joined through Cisco Webex.

Ld. Counsel submits that he has the instruction from the AR for closing the PSE and seeks an adjournment for appearance of AR.

At request, put up for appearance of AR/further proceedings on 17.09.2020.

One copy of order be uploaded on CIS.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

FIR No. 30/01, 167/03, 288/03, 445/04, 104/05, 221/08
PS – Sadar Bazar

18.08.2020

Through Video conferencing from 11:35 to 11:55 am.

Present : Ld. APP for the State.

MHC(M) HC Dharampal has joined through Cisco Webex.

None for the claimant.

Vide this common order, I am disposing off the applications for disposal of case property.

As per the applications, cases have already been disposed off.

Applications stands disposed off accordingly.

Accordingly, case properties in question be deposited to District Nazir.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 12:00 pm

Present : Ld. APP for the State.

MHC(M) has joined through Cisco Webex.

None for the claimant.

As per the application, case has already been disposed off.

Application stands disposed off accordingly.

Accordingly, case property in question be deposited to District Nazir.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 10:45 am.

This is an application for grant of regular/interim bail of applicant/accused.

Present : Ld. APP for the State.

Sh. Nikihil Yadav, Ld. LAC on behalf of applicant/accused Sabit joined through Cisco Webex.

Ld. LAC has argued that applicant/accused has been falsely implicated and he is in JC since 29.04.2020. Ld. LAC further argued that charge-sheet has already been filed. Therefore, he should be granted bail in this matter.

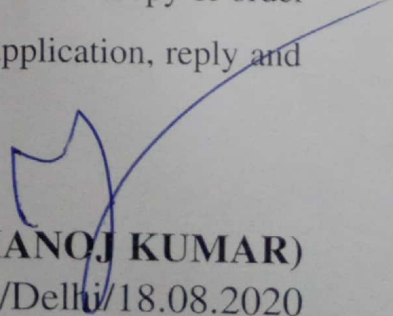
Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel electronically.

Submissions of both sides heard.

Perusal of the charge-sheet shows that earlier bail of applicant/accused got dismissed by Hon'ble Sessions Court on 28.07.2020, 17.06.2020 and 27.05.2020. There are serious allegations against applicant/accused. Applicant/accused is a habitual offender and involved in one another case. He has been charge-sheeted under Section 394 IPC. Section 394 IPC entails imprisonment upto life. Thus, considering the gravity of the offence and seriousness of the allegations, this court is not inclined to grant bail/interim bail to the applicant/accused and the present bail application is hereby rejected.

Dasti copy of the order be given as prayed for.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Civil Lines. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

FIR No. 350/15
CC No.7371/17
PS – Sadar Bazar

18.08.2020

Through Video conferencing at 11:05 am.

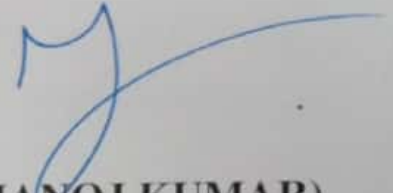
Present : Ld. APP for the State.

Sh. Himat Akhtar, Ld. Counsel on behalf of accused Abhishek Jain joined through Cisco Webex.

Accused not produced through video conferencing.

Let, previous order be complied afresh for 10.11.2020.

One copy of order be uploaded on CIS.



(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 11:10 am.

Present : Ld. APP for the State.

Sh. Nikihil Yadav, Ld. LAC on behalf of applicant/accused Surender @

Rocky has joined through Cisco Webex.

This is an application for grant of interim bail to applicant/accused. Ld. Counsel argued that applicant/accused has been falsely implicated and he is in JC since 08.07.2020. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail as per the direction of Hon'ble High Court.

Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel electronically.

Submissions of both sides heard.

Considering the order of *Hon'ble High Court of Delhi* in WP (C) 2945/2020 in the matter of *"Shobha Gupta & Ors. Versus Union of India & Ors. Dated 23.03.2020* and Minutes of the meeting of *"High Powered Committee"* of *Hon'ble High Court of Delhi*, accused is granted interim bail for a period of 45 days from the date of his release from custody, on furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of Jail Superintendent concerned subject to the following conditions:

1. **That he shall surrender before the authorities concerned after the expiry of 45 days from the day of release.**
2. That he shall not indulge in similar offences or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same.

Accused be released from JC if not required in any other case.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar and concerned Jail superintendent. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

e-FIR No. 009872/15
CC No.12185/18
PS – Sadar Bazar

18.08.2020

Through Video conferencing at 11:00 am.

Present : Ld. APP for the State.

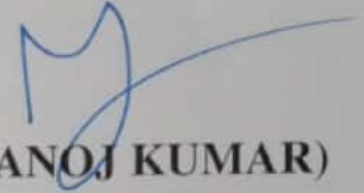
Sh. Suna-ur-Reman, Ld. LAC on behalf of accused Wasim joined through

Cisco Webex.

None for accused Tasleem Danish.

Let, previous order be complied afresh for 14.10.2020.

One copy of order be uploaded on CIS.



(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 10:55 am.

Present : Mohd. Yusuf, Ld. Counsel on behalf of complainant Rehan has joined through Cisco Webex.

This is an application for calling status report from SHO. Reply of IO has been filed electronically. Copy of same supplied to Ld. Counsel electronically.

Perusal of the reply shows that some more time is required to file the detailed report.

Under these circumstances, let fresh notice be issued to IO with direction to file detailed report on 24.08.2020.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.


(MANOJ KUMAR)
MM-06(C)/THC/Delhi/18.08.2020

18.08.2020

Through Video conferencing at 11:15 am.

Present : Ld. APP for the State.

Sh. Sunil Tiwari, Ld. Counsel on behalf of applicant/accused Rahul @ Kaley has joined through Cisco Webex.

This is an application under Section 437 Cr. P.C. for grant of bail to applicant/accused.

Perusal of the application shows that bail application moved on behalf of accused Abhishek @ Nan. The reply regarding the accused Abhishek @ Nan also filed. Copy of same supplied to Ld. Counsel electronically.

Ld. Counsel for accused submits that accused Abhishek @ Nan has already been granted bail and he has moved the application regarding accused Rahul @ Kaley. However, neither the application shows the mentioning of accused Rahul @ Kaley, nor any vakalatnama or authority letter filed on behalf of accused Rahul @ Kaley. So, present application is dismissed.

Ld. Counsel for accused is directed to move fresh application showing the correct particulars along-with authorization/vakalatnama of accused.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06(C)/THC/Delhi/18.08.2020